

IN THE INCOME TAX APPELLATE TRIBUNAL

AHMEDABAD “C” BENCH

**(BEFORE SHRI P. K. KEDIA, ACCOUNTANT MEMBER
& SHRI MAHAVIR PRASAD, JUDICIAL MEMBER)**

**ITA. No: 1457/AHD/2016
(Assessment Year: 2011-12)**

Javerbhai Govindbhai Rabari 14(3) 74, Rabari Vas, At N. Post Gota Tal: Daskroi, Ahmedabad	V/S	Income Tax Officer, Ward 14(3), Ahmedabad
(Appellant)		(Respondent)

PAN: AOIPR8346E

**Appellant by : None
Respondent by : Shri Rajesh Meena, Sr. D.R.**

(आदेश)/ORDER

Date of hearing : 09 -08-2018

Date of Pronouncement : 13-08-2018

PER MAHAVIR PRASAD, JUDICIAL MEMBER

1. This appeal by the Assessee is directed against the order of the Ld. CIT(A)-5, Ahmedabad dated 28.03.2016 pertaining to A.Y. 2011-12.

2. On the date of hearing i.e. on 09-08-2018, none appeared on behalf of Assessee nor an adjournment application was filed on behalf of the Assessee though the notice fixing the date of hearing was served on Assessee, which indicates that the assessee is not interested in prosecuting the appeal, therefore, following the decision of ITAT Delhi Bench in the case of CIT Vs Multiplan India (Pvt.) Ltd., 38 ITD 320 (Del), we dismiss the appeal of the assessee in limine. The assessee shall however be at liberty to approach the Tribunal for recalling of this order, if prevented by sufficient cause for non-appearance on the date of hearing.
3. In the result, the appeal filed by the Assessee is dismissed.

Order pronounced in Open Court on	13 - 08- 2018
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Sd/-

(P. K. KEDIA)
ACCOUNTANT MEMBER True Copy
Ahmedabad: Dated 13/08/2018

Sd/-

(MAHAVIR PRASAD)
JUDICIAL MEMBER

Rajesh

Copy of the Order forwarded to:-

1. The Appellant.
2. The Respondent.
3. The CIT (Appeals) –
4. The CIT concerned.
5. The DR., ITAT, Ahmedabad.
6. Guard File.

By ORDER

Deputy/Asstt.Registrar
ITAT,Ahmedabad